

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.806 OF 2006

ALLAHABAD THIS THE 16TH DAY OF AUGUST 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. K. S. MENON, MEMBER-A

Harish Chandra Singh, I.P.S.
97, Imamganj, Abu Nagar.
Fatehpur. (U.P.)

..... Applicant

By Advocate : Shri P. Srivastava

Versus

1. Union of India through Secretary
Ministry of Home Affairs, New Delhi.
2. State of U. P. through Principal Secretary,
Department of Home, Lucknow.

..... Respondents

By Advocate : Shri S. Singh, Sri K. P. Singh

O R D E R

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Shri P. Srivastava, counsel for the applicant has stated that relief no.1 for promoting the applicant to the post of D.I.G. w.e.f. 22.10.2000, appears to be unnecessary and he may be permitted to delete the same. He is accordingly, permitted to delete the same. The same may be done during the course of the day.

2. Subsequently relief no.2,3,4,5, and 6 shall be renumbered as 1,2,3,4, and 5.

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3. The grievance of the applicant is that though the applicant has been promoted to the post of D.I.G. w.e.f. 08.10.2002 as evident from office memorandum dated 20.09.2006, but has not been paid monetary benefits accruing to him since then on account of this promotion. His second grievance is that though he has been promoted to the post of I.G. vide office memorandum dated 08.02.2007 (Annexure-7) but not from the date from which his junior was promoted to the said post. He wants that he should be promoted to the post of D.I.G. w.e.f. 06.06.2005, the date from which his next junior was promoted and salary etc. paid accordingly.

4. Applicant has stated that he has given representations dated 09.02.2007 and 21.03.2007 (copy of which is annexed as Annexure A-10 & Annexure-11) to the Principal Secretary, Home Department, Government of U.P., Lucknow but no decision has been taken thereon. Shri P. Srivastava says that it would serve the ends of justice if the respondent no.2 is directed to consider and dispose of that representations within the time to be fixed by this Tribunal. Shri K. P. Singh appearing for respondent no.2 states that the applicant is not entitled to the reliefs claimed. He wants to file reply.

5. We think there is no need for filing reply as we propose simply to direct the respondent no.2 to consider applicant's representations and pass

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necessary orders in accordance with the relevant rules. There is no point in keeping this OA pending here.

6. So this OA is finally disposed of with direction to the respondent no.2 to consider and dispose of the representations by speaking order, in the light of relevant rules, within a period of three months from the date a certified copy of this order is produced before him together with the certified copies of the representations dated 09.02.2007 and 21.03.2007 (Annexure-10 & 11).

7. No order as to costs.

16.8.07

Member-A
Member-A (6.8.07)

Vice-Chairman

/ns/